# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
## REGIONAL BENCH

**Service Tax Appeal No. 89223 of 2018**

(Arising out of Order-in-Appeal No. NSK/EXCUS/SSP/APPL/086/18-19 dated 26.03.2018 passed by Commissioner of Central Excise & Customs (Appeals), Nashik).

**M/s. Prathmesh Trading Concern** **Appellant**
Datar Commercial Complex, Opp. Hotel Panchavati,
Vakil Wadi, Nashik 422 001, Maharashtra.

Vs.

**C.C.E. & S.T., Nashik** **Respondent**
Kendra Rajaswa Bhawan,
Old Agra Road, Gadkari Chowk,
Nashik, Maharashtra 422 002.

Appearance:

None for the Appellant
Shri Nitin Tagade, Deputy Commissioner, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**
**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/86321/2021**

Date of Hearing: 07.04.2021
Date of Decision: 07.04.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)**
**Member (Technical)**

**(Dr. Suvendu Kumar Pati)**
**Member (Judicial)**

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